

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 1
IB/614/ND/2022

IN THE MATTER OF:

IDBI Bank Ltd.	...	Applicant
Versus		
Ms. Sangita Arora	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Shivam Takkar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. It is submitted by the Learned Counsel for the applicant that a similar application filed by IFCI Bank Limited against the Personal Guarantor- Sangita Arora was admitted on 01.05.2024 in C.P (IB) No.427/ND/2021 wherein Mr. Reetesh Kumar Agarwal, IBBI Registration No. IBBI/IPA-001/IP-P00878/2017-2018/11475, has been appointed as Resolution Professional by Hon'ble Bench No. VI.

In view of the above, the present application i.e. IB/614/ND/2022, IDBI Bank Ltd. V/s. Ms. Sangita Arora filed under Section 95(1) of IBC, 2016 has become infructuous and stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)